

St. 3.12.02

Notice issued  
to all resp'ts.  
by Regd/AD.

DR  
SD/PWZ

Adv. not back  
for Hearing.

DR  
Laten

Bench

Mr. R. C. Rath,  
Adv appears on  
behalf of R-2 by  
filing a Memo may  
kindly be perused.

For Hearing  
Counter not filed.

DR  
9/1/03

Bench

Dr. St. 10.1.03

Copies of order  
communicated to all  
resp'ts. & said copies  
of the order handed over  
to counsels for both  
sides.

DR  
SD  
3/1/03

ORDER D.F. 10.1.2003.

Mr. G. N. Rout, Advocate appearing  
for the Applicant is present. Mr. R. C. Rath,  
learned Standing counsel for the Railways  
points out, with reference to the death  
certificate, that the Applicant has expired  
on 11.6.99. It is also disclosed by Mr. Rath,  
that the applicant's wife had pre-deceased  
him on 12.10.1980; that all terminal benefits  
etc. had already been disbursed in favour of  
applicant; and that his son has also been  
provided with an employment under the Railways.

In the aforesaid premises, this OA  
stands disposed of ~~fax~~ having not been  
prosecuted.

Send copies of this order to  
all the parties and free copies of this  
order be given to learned counsel for both  
sides.

*Jahan*  
10.01.2003  
Member (Judicial)